

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No.3229/2017

New Delhi this the 4th day of April, 2019

**Hon'ble Mr. S.N. Terdal, Member (A)
Hon'ble Mr. A.K. Bishnoi, Member (J)**

1. Richa Mahajan
D/o Sh. M.L. Mahajan
R/o RZ-64, Gali No. 6, Kailash Puri
Main Palam Colony, New Delhi – 110045.
Aged about 31 years
2. Sonia Goel
D/o Shyam Lal Goel
R/o H-149, Master Balbir Wali Gali, Village & Post Office
Palla, Delhi – 110036.
Aged about 30 years
3. Anju Rana
W/o Sh. Deepak Rathi
R/o RZ-69, J-Block, Dharam Pura, Najafgarh
Delhi – 110043.
Aged about 33 years
4. Rakhi Lakra
D/o Sh. Jai Narain
R/o H.No. 313, Pole No. 56
Near Bheru Mandir, V.P.O, Mundka, Delhi-41.
Group 'B')
(Candidates for the post of Teacher (Primary) in MCD)

...Applicants

(By Advocate : Mr. Ajesh Luthra)

VERSUS

1. Govt. of NCT of Delhi
Through its Chief Secretary
A-Wing, 5th Floor, Delhi Secretariat
I.P. Estate, New Delhi.
2. Delhi Subordinate Services Selection Board (DSSSB)
Through its Chairman
FC-18, Karkardooma Institutional Area, Delhi-92.

3. South Delhi Municipal Corporation
Through its Commissioner
9th Floor, Civic Centre,
New Delhi – 110002
4. North Delhi Municipal Corporation
Through its Commissioner
4th Floor, Dr. SPM Civil Centre,
JLN Marg, New Delhi – 110002
5. East Delhi Municipal Corporation
Through its Commissioner
419, IIInd Floor, Udyog Sadan,
Industrial Area, Patparganj
Delhi – 110092
6. Lieutenant Governor of Delhi
Raj Niwas, Rajpur Road
Delhi.

...Respondents

OR D E R (ORAL)

Mr. S.N. Terdal:

It is submitted by counsel for both the parties that in view of the averments made by the respondent No. 3 in para 8 of their counter affidavit, this OA be disposed of, which averment is extracted below :-

“8. That it is further submitted that Dy. Director (Local Bodies), Govt. of NCT of Delhi vide letter No. 1(59)/ADLB/2017/000462524/5658-63 dated 31.05.2018 has informed that the Hon’ble Lt. Governor Delhi is pleased to give one time relaxation of age to all the contract teachers (primary) who are presently engaged by the unified corporation North, South & East DMC. This relaxation shall be for as many number of years as the contract teachers has rendered services with the DMCs, subject to the maximum of FIVE Years. Only those years in which more than 120 days services in each year have been rendered shall be counted. It is also clarified that all the applicant who had applied against post code 16/17 in response to the advertisement no. 2/17 are given this one time age

relaxation up to the modified cut off date of the next rescheduled examination. A copy of the letter is annexed and marked as **Annexure R-2**. It is further submitted that a letter was also sent to the Delhi Subordinate Service Selection Board 15/06/2018 wherein, the DSSSB has been informed about the order of the Hon'ble Lt. Governor of Delhi. A copy of the letter is annexed and marked as **Annexure R-3**.”

2. Accordingly, the OA is disposed of . No order as to costs.

(A.K. Bishnoi)
Member (A)

(S.N. Terdal)
Member (J)

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